

[Translation]

Jaswant Singh Commission Report

4401. SHRI BHAGWAN SHANKAR RAWAT :

Will the PRIME MINISTER be pleased to state :

(a) the time by which a decision is likely to be taken by the Government regarding setting up of benches of High Court on the report of Jaswant Singh Commission ;

(b) the names of the High Courts for which the suggestion regarding the opening of new benches are pending with the Government ;

(c) whether the Government propose to formulate a general policy in this regard for the entire country ;

(d) if so, the details thereof ; and

(e) the time by which it is likely to be approved ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) Definite views, complete proposals have not been received from the Governments of Uttar Pradesh, Madhya Pradesh and Tamil Nadu, in consultation with the Chief Justices of the respective High Courts, on the recommendations of the Jaswant Singh Commission for setting up of Benches of respective High Courts. As such, it is not possible to indicate the time by when decision can be taken on the recommendations of the Commission.

(b) No specific, complete proposal has been received from any State Government, in consultation with the Chief Justice of the concerned High Court, for establishing a Bench of that High Court away from its principal seat, in the light of broad principles and criteria enunciated by the Jaswant Singh Commission. As such, no proposal is pending with the Central Government in this regard.

(c) to (e) In its report, the Jaswant Singh Commission suggested the broad principles and criteria to be followed while deciding the question of expediency and desirability of establishment of a bench of a High Court away from the Principal seat and the factors to be kept in view in selecting the venue of

the said bench. The report of the Commission was placed in the Parliament Library on 15-10-86 and was laid on the Table of the Rajya Sabha and Lok Sabha on 20-4-87 and 21-4-87 respectively, which may be referred to. The question of opening a High Court Bench is considered by the Central Government in the light of these principles and criteria as and when a proposal is received from the State Government in consultation with the Chief Justice of the concerned High Court.

Sulabh Shauchalaya in Uttar Pradesh

4402. SHRI SATYA DEO SINGH :

SHRI RAJENDRA AGNIHOTRI :

Will the PRIME MINISTER be pleased to state :

(a) the total number of Sulabh Shauchalaya constructed in Uttar Pradesh so far ;

(b) the number of Sulabh Shauchalaya proposed to be constructed in the State during the Eighth Five Year Plan ;

(c) the estimated amount likely to be incurred thereon ; and

(d) the time by which the construction of these Sulabh Shauchalaya are likely to be completed ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL) : (a) There is no programme with the name of Sulabh Shauchalaya being funded by the Central Government. Therefore, such information is not monitored at Central level. However under Rural Sanitation Programme implemented under State Sector Minimum Need Programme, and under the Centrally Sponsored Rural Sanitation Programme 825765 Sanitary Latrines were constructed upto 31-3-93.

(b) The target for construction of Sanitary Latrines is decided on year to year basis. As against the target of 441901 Sanitary Latrines to be constructed in 1993-94, the actual achievement reported so far is 18205 Sanitary Latrines.

(c) The approved outlay for the VIII five year plan is Rs. 70 crores under State Sector MNP and Rs. 58.78 crores under CRSP.

(d) Subject to the above plan outlays that may be approved on year to year basis, the Sanitary Latrines in rural areas will be constructed in the respective year upto 31-3-97.

Wind Mills in Gujarat

4403. SHRI GABHAJI MANGAJI THAKORE :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government of Gujarat has submitted any action plan for setting up of wind mills for generation of power with the assistance of private sector ; and

(b) if so, the details thereof and the action taken by the Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI S. KRISHNA KUMAR) : (a) and (b) No such action plan has been submitted by the Government of Gujarat. However, the New Strategy & Action Plan prepared by the Ministry of Non-Conventional Energy Sources aims at giving a market orientation to the various programmes, including wind power generation, with active private sector participation. In view of the available potential, it is expected that the private sector will also come forward to set up projects in Gujarat.

Import of Electronic Goods

4404. SHRIMATI SAROJ DUBEY :

Will the PRIME MINISTER be pleased to state :

(a) whether the import of electronics goods has increased after withdrawing the customs duty; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) : (a) and (b) The custom duty on electronic goods brought in as baggage was reduced from 150% to 100% in June, 1993. It is, however, too early to have an assessment of the impact of this reduction on the volume of imports of these goods.

Development of cities in Madhya Pradesh with Foreign Aid

4405. SHRI SHIVRAJ SINGH CHAUHAN :

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any proposal for seeking foreign assistance from West Germany United Kingdom, and O.D.A. Governments for the HARITAT Project envisaged for the development of big cities in Madhya Pradesh pending for approval with the Union Government;

(b) if so, the details thereof; and

(c) the time by which the proposals are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON) : (a) No, Sir.

(b) and (c) Do not arise.

[English]

Task Force for Wasteland Development

4406. SHRI ASTHUJA PRASAD SHUKLA :

Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to constitute a task force to identify wasteland for development;

(b) if so, the objectives of the proposed task force;

(c) whether the Government propose to mobilise investment from corporate sectors and financial institutions for development of waste land and

(d) if so, any discussions has been held; with these institutions, and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF WASTELAND DEVELOPMENT) (COL. RAO RAM SINGH) : (a) Yes, Sir. The Government have constituted on 25th May, 1993 a Task Force for the resolution of Policy issues regarding Government / Community / Panchayat/Private wastelands.